

WP(C)No.355 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Smti S Bhattacharjee, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the State respondents.

Shri G Marak, Advocate, present for respondent No. 5.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavits.

List after four weeks.

CHIEF JUSTICE

dev
05.02.14

Arb Petn No.4 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri H Das, counsel holding brief for Shri KP Sarma, learned counsel for the respondents. List on 25.02.2014 for hearing.

CHIEF JUSTICE

dev
05.02.14

WP(Crl) No.12 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri S Sen Gupta,
counsel for the State respondents. List tomorrow
(06.02.2014) for hearing.

CHIEF JUSTICE

dev
05.02.14

CR(P)No.24 of 2011

05.02.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. P Das, counsel for the respondent/defendant. List on 13.02.2014 for final hearing along with CR(P) No. 23 of 2011.

CHIEF JUSTICE

dev
05.02.14

MC No. 3 of 2014
IN CR(P)No.23 of 2011

05.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with CR(P) No. 23 of
2011 on 13.02.2014.

CHIEF JUSTICE

dev
05.02.14

MC No. 380 of 2013
IN WP(C)No.335 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 335 of
2013 after four weeks.

CHIEF JUSTICE

dev
05.02.14

MC No. 392 of 2013
IN WP(C)No.360 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 360 of
2013 after four weeks.

CHIEF JUSTICE

dev
05.02.14

MC No. 394 of 2013
IN WP(C)No.364 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 364 of
2013 after three weeks.

CHIEF JUSTICE

dev
05.02.14

MC No. 395 of 2013
IN WP(C)No.365 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 365 of
2013 after three weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.206 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Heard.

Learned counsel for the parties pointed out that due to the interim order dated 19.07.2013, the salary of the teachers of Konarchar Girls Upper Primary School (Dadenggre Sub Division, West Garo Hills District) is held up as the new Management Committee is unable to function. Due to the dispute between the two Management Committees, the teachers of the aforesaid school are suffering, as such, the interim order dated 19.07.2013 is modified and it is directed that till the impugned order dated 09.07.2013 is stayed, the salary of the teachers may be distributed in Konarchar Girls Upper Primary School by the Joint Mission Co-ordinator, SSA, Dadenggre, West Garo Hills.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.219 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Pyngrope, Advocate, present for the petitioners.

Shri S Sen Gupta, Advocate, present for respondents No. 1 to 3.

Ms A Thangkhiew, Advocate, present for respondent No. 4.

Learned counsel for the respondent No. 4 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, the petitioners are allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 to 3.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.236 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioners.

Shri S Dey, Advocate, present for respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.254 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Smti S Bhattacharjee, Advocate, present for the petitioner.

Shri S Sen, Advocate, present for the respondent-University.

Learned counsel for the respondent-University prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.272 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondent-Cantonment Board.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.299 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks along with WP(C)No. 206 of 2013.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.310 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri A Khan, Advocate, present for the petitioner.

Shri H Kharmih, Advocate, present for respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.315 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri B Khyriem, Advocate, present for the petitioner.

Ms A Thangkhiew, Advocate, present for respondent No. 4.

Shri KP Bhattacharjee, Advocate, present for respondent No. 5.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavits.

List after four weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.335 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.380 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
05.02.14

WP(C) No.360 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for respondents No. 1 to 3.

Learned counsel for the petitioner prays for and is allowed to take steps by Registered Post as well as by ordinary process for service on respondent No. 4 Natje Ch. Marak.

Issue notices to respondent No. 4, who may file his counter affidavit within a period of four weeks.

List after four weeks. Meanwhile, the respondents No. 1 to 3 are also allowed to file their counter affidavit.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.364 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Ms R Dutta, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents-Cantonment Board.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, the petitioner is allowed to file additional affidavit regarding the latest development in the matter.

CHIEF JUSTICE

dev
05.02.14

WP(C)No.365 of 2013

05.02.2014

HON'BLE THE CHIEF JUSTICE

Ms R Dutta, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents-Cantonment Board.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, the petitioner is allowed to file additional affidavit regarding the latest development in the matter.

CHIEF JUSTICE

dev
05.02.14

